

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Customs Appeal No.41703 of 2015

(Arising out of Order-in-Original No.381/2015-Air dated 31.03.2015 (with corrigendum dt. 10.08.2015) passed by Commissioner of Customs (Chennai-VII), New Custom House, Meenambakkam, Chennai-600 027.)

M/s. EMR Logistics,

No.3 Nehru High Road, B.V. Nagar,
Nanganallur, Chennai-600 114.

....Appellant

Versus

Commissioner of Customs,

Chennai-VII, New Custom House,
Meenambakkam,
Chennai-600 027.

... Respondent

APPEARANCE:

Shri K.V. Subramanian, Senior Advocate for the Appellant

Shri S. Murugappan, Advocate for the Appellant

Ms. V. Prameela, Advocate for the Appellant

Shri Ajay Kumar Gupta, Advocate for the Appellant

Shri Hari Radhakrishnan, Advocate for the Appellant

Shri Anoop Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

DATE OF HEARING: 14.11.2025
DATE OF DECISION: 18.12.2025

Appeal is remanded to the Original Authority as indicated in the order. For order, order of date in Customs Appeal No. 41614 of 2015 may be seen.

(VASA SESHAGIRI RAO)
Member (Technical)

(P. DINESHA)
Member (Judicial)